

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(4)

OA.No.116 of 1994

New Delhi dated this the 4th of May, 1994.

Shri C.J. ROY, Hon. Member(Judicial)

Mrs. Sardeep Kaur,  
W/o Shri Amarjeet Singh,  
C/o Govt. Composite (Model)  
Girls Sr. Secondary School No.3,  
Tilak Nagar, New Delhi

...Applicant

By Advocate Shri Sarvesh Bisaria

versus

1. Lt. Governor, Delhi through  
Chief Secretary,  
National Capital Territory of Delhi  
5, Sham Nath Marg, Delhi.

2. Director of Education,  
Delhi Administration,  
Old Sectt. Delhi.

...Respondents

By Advocate Mrs. Meera Chhibber, represented by Mr. Oomen.

ORDER(Oral)

By Hon. Member(J) Shri C.J. ROY.

This is a case of stepping up of pay. It is submitted that the sanction order has already been passed by the respondents. Both the counsel agree on this aspect. The learned counsel for the applicant states that the payment has not been made so far. The respondents are directed to make the payment within a period of two months from the date of communication of this order.

This OA is disposed of accordingly. No costs.

*W.S.K.*  
(C.J. ROY)  
MEMBER(J)  
4.5.94

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